

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2367**

**TO BE ANSWERED ON THE 03<sup>rd</sup> DECEMBER, 2019/ AGRAHAYANA 12, 1941 (SAKA)**

**NATIONAL SECURITY ACT**

**2367. SHRI NATARAJAN P.R.:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether transporting of cattle to farm activities and cow slaughters are punishable under the National Security Act (NSA);**

**(b) if so, the details of relevant clauses in the Indian Constitution and the rules available in the Act concerned; and**

**(c) the details of the number of such cases, persons booked and punishment given to the guilty during the last three years, year-wise and State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (c): National Security Act (NSA), 1980 provides only for preventive detention and matters connected therewith. "Transporting of cattle to farm activities and cow slaughters" are not a punishable offence under NSA. "Police" and "Public Order" are State subjects as per the Seventh Schedule to the Constitution of India. Specific data in this regard is not maintained centrally.**

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